## RAJYA SABHA

Therefore flow of funds is not com	parable with other	States/UTs.		
Year 1998-99	(Rs. in lakhs)			
(i) Amount sanctioned	· · ·	908.07		
(ii) No. of Schemes	:	28		
Year 1999-2000				
(iii) Amount sanctioned	:	1626.44		
(iv). No. of Schemes	:	19		

UT's SC/ST population in proportion to total SC/ST population of the country. Therefore flow of funds is not comparable with other States/UTs.

## Services of contract employees in MECON

901. SHRI BHAGATRAM MANHAR: Will the Minister of STEEL be pleased to state:

(a) whether Metallurgical and Engineering Consultants India Ltd. (MECON) has absorbed/regularised the services of contract employees, both technical and non-technical;

(b) if so, how many such contract employees have been regularised/ absorbed as on 30th June, 2000;

(c) what procedure/criterion was adopted in regularising their services; and

(d) whether these contract employees were subjected to written tests/ interviews also and if so, the complete details of providing regular appointments to these employees?

THE MINISTER OF STATE OFTHE MINISTRY OF STEEL (SHRI BRAJ KISHORE TRIPATHY): (a) Yes, Sir. MECON have in the past absorbed contract employees, subject to availability of permanent posts.

(b) Number of such employees regularised during the last five years is 21.

(c) The procedure adopted in regularisation of employment of contract employees is as follows:

(i) Availability of posts

(ii) Seniority in employment in Contract Service

(iii) Performance during Contract Employment

(iv) Performance in Interview in case of engineers.

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(d) 19 engineers were subjected to interview at the time of induction in contract employment and again at the time of regularisation. Out of two non-executives one' was a typist and he was subjected to typing test at the time of induction in contract employment. The other employee was a Messenger and he was subjected to interview. Their regularisation was based on seniority and satisfactory performance during contract employment.

### VRS in SAIL

## 902. SHRI ANANTA SETHI: Will the Minister of STEEL be pleased to state:

(a) the number of employees in Steel Authority of India taken voluntary retirement as on date;

(b) the plant-wise and year-wise break-up thereof;

(c) the benefit and other compensation given to them under the VRS applicable for them; and

(d) the details thereof?

THE MINISTER OF STATE OFTHE MINISTRY OF STEEL (SHRI BRAJ KISHORETRIPATHY): (a) and (b) Number of employees who took voluntary retirement in the plants of SAIL till date is given in the Statement below:

		1			0				
Plant	1986-87	1987-88	1988-89	1989-90	1990-91	1991-92	1992-93	1998	1999
BSP	1148	2983	832	743	mo	1005	1134	1170	3397
DSP	163	386	295	337	510	340	511	1254	3184
RSP	188	535	480	603	711	562	805	1201	2619
BSL	18	105	77	69	216	93	129	908	1233
ASP	6	33	49	83	87	68	90	650	1529
SSP	0	Ι	1	1	2	3	5	38	61

(c) and (d) The amount spent by SAIL on paying compensation and making other payments to its employees under VRS between 1986-87 and 1992-93 is Rs. 159.44 crores.

The VR Scheme operated by SAIL during 1998 and 1999 was on deferred payment basis in which payment to an employee is to be made over the years depending upon age, period of service etc. On the basis of present valuation in this regard,- the approximate compensation works out to be Rs. 429.06 crores.

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